

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****AT PUNE**

ORIGINAL APPLICATION NO. 145 OF 2025

IN THE MATTER OF

Gram Panchayat, Nimgaon Bhogi, Tehsil Shirur, Dist. Pune and Ors

... Applicants

Versus

State of Maharashtra

... Respondents

INDEX

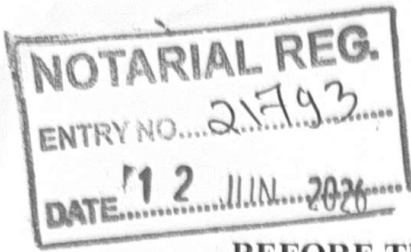
SR NO	ANNE XURE	PARTICULARS	PAGE NOS.	
1.		Index	-	985
2.		Additional Affidavit Respondent No.12	986	988
3.	R-1	Copy of the letter dated 9 th may 2026 along with relevant photographs	989	992
4.	R-2	Copies of letter dated 10 th June 2026	993	998
		Last Page		998

PUNE

DATE : 12/06/2026



ADVOCATE FOR RESPONDENT NO.12



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH PUNE

AT PUNE

ORIGINAL APPLICATION NO.145 OF 2025 (WZ)

Gram Panchayat, Nimgaon Bhogi.

... APPLICANT

V/S

State of Maharashtra

& others

... RESPONDENTS



ADDITIONAL AFFIDAVIT ON BEHALF

OF RESPONDENT NO.12

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Avinash Bawane, adult, Occupation: Service, Designation – Director, M/s Maharashtra Enviro Power Limited - Respondent No.12, having office at 20, IT Park, Gayatri Nagar, Parsodi, Nagpur – 440022, do hereby state on solemn affirmation as under:-

1. I say that I am the authorised signatory of the Respondent No.12 and am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that vide orders dated 25.11.2025 and 23.01.2026, this Hon'ble Tribunal had constituted a Joint Committee to visit the site of the

Respondent No.12 at Ranjangaon and submit its fact finding report before the Hon'ble Tribunal.

3. I say that the said visit was conducted by the said Committee on 16th and 17th March 2026.
4. I say that the present Respondent No.12 had addressed a letter to the MPCB on 9th May 2026, wherein, the Respondent No.12 had informed that the ingress water accumulated in the temporarily lined Kachcha Pond at the facility, has been completely disposed of and the pond area has been fully reclaimed. I say that, vide the said letter, Respondent No. 12 had requested the representative of the MPCB that a site visit of the Joint Committee be arranged for verification of the reclamation work prior to submission of the Committee Report. Copy of letter dated 9th May 2026 along with relevant photographs are annexed herewith and marked as **ANNEXURE 'R-1'** collectively.
5. I say that the Respondent No.12 further addressed a letter to the representatives of MoEF, CPCB, MPCB, NEERI, GSDA, and Directorate of Health Services (Members of the Joint Committee) on 10th June 2026 to apprise them of the aforesaid developments and the letter dated 9th May 2026 addressed to the MPCB. Copies of letter dated 10th June 2026 are annexed herewith and marked as **ANNEXURE 'R-2'** collectively.
6. I say that since the letter was addressed to the MPCB to arrange for inspection of site by the Joint Committee to verify the subsequent

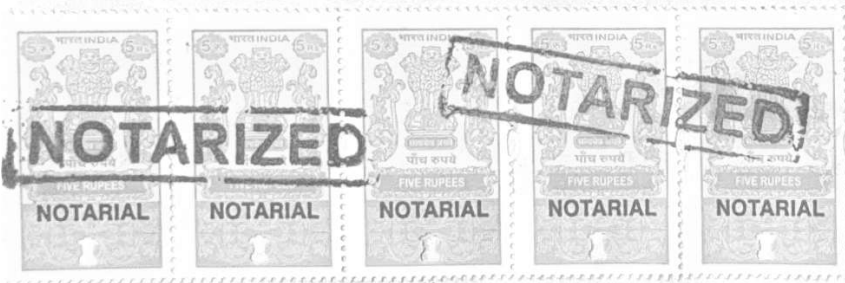


developments, the same would have/had a pertinent mention in the Committee Report to be submitted before this Hon'ble Tribunal and would have assisted this Hon'ble Tribunal for adjudication. I say that the disposal of the ingress water accumulated in the temporarily lined Katcha Pond and the reclamation of the said area were completed after the Joint Committee's visit dated 16th and 17th March 2026. I say that the aforesaid developments constitute subsequent events having a bearing on the factual position prevailing at the site of Respondent No. 12. I say that the present Affidavit is being filed to bring these subsequent developments on record.

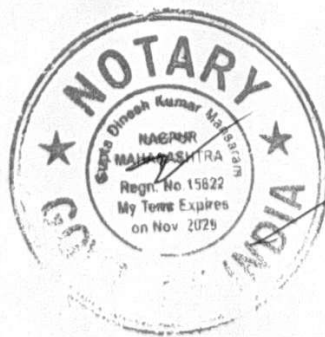


I say that whatever stated in the present Affidavit is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

Solemnly affirmed at Nagpur, on 12th day of June, 2026.



ATTESTED



Gupta Dinesh Kumar Mans, rtd.
 Advocate & Notary, Nagpur
 Regn No 15622
 Nagpur, Maharashtra - 4730 220 863

ANNEXURE-R-1

Ref: MEPL/MPCB/2026/May-01

To,

Date: 09/05/2026

The Regional Officer,
 Maharashtra Pollution Control Board,
 Jog Centre, 3rd Floor,
 Wakdewadi, Old Pune-Mumbai Road,
 Pune – 411003

References:

1. Joint Committee Visit dated 16.03.2026 & 17.03.2026.
2. MPCB's letter dated 16.03.2026.
3. MEPL's Letter dated 23.02.2026 (Amendment) 4. MEPL's Letter dated 23.02.2026 (Disposal Plan)
5. MPCB's Letter dated 09.02.2026.
6. MEPL's Letter dated 28.12.2025.

Subject: Update Regarding Completion of Disposal of Ingress Water & Reclamation of Temporary Lined Katcha Pond Area at MEPL CHWTSDF, Ranjangaon

Dear Sir/Madam,

With reference to the Disposal Plan for ingress water accumulated at the Maharashtra Enviro Power Limited (MEPL) CHWTSDF site, Ranjangaon, submitted by MEPL, we wish to inform you that the said plan has been successfully implemented. The ingress water accumulated in the temporarily lined Katcha Pond within the CHWTSDF has been completely disposed of, and the pond area has been fully reclaimed by backfilling with black cotton soil in accordance with the approved plan.

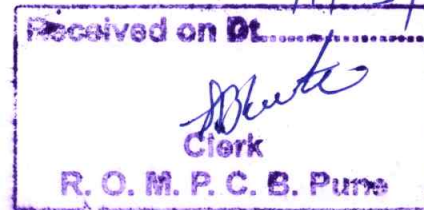
Photographs of the completed work are attached herewith for your reference. In view of the above, we request your good office to kindly arrange a joint site visit of the Committee at the MEPL site for verification of the reclamation of the temporarily lined Katcha Pond, preferably before submission of the Committee Report.

Thanking you,

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Yours Faithfully,

For Maharashtra Enviro Power Limited



CHWTSDF : Plot No. P-56, Ranjangaon, Tal. Shirur, Dist. Pune. Pin - 412220. Ph. : +91 - 02048421100

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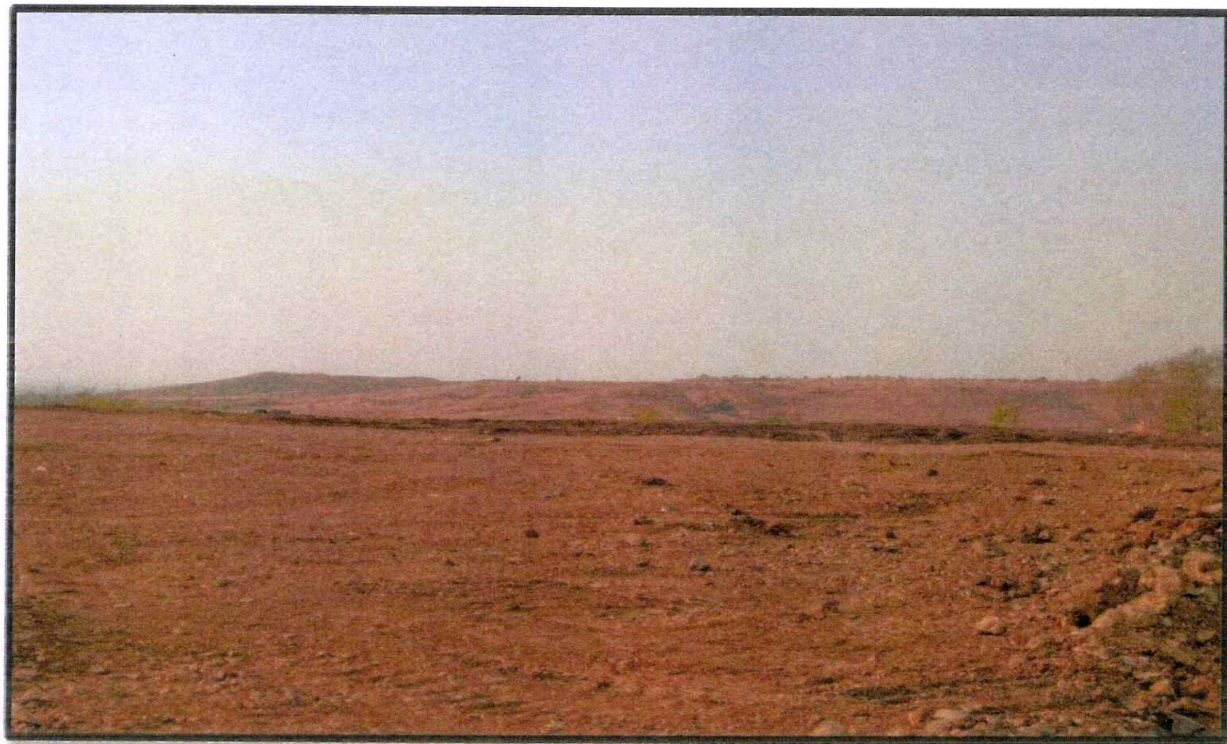
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 MIDC Area, Chikhalthana, Aurangabad - 431210

Regd. Office / Corporate Office : 20, IT Park, Parsodi, Nagpur - 440022
 Ph. : +91-0712-6665000 Telefax : +91-0712-6665100 Web. : www.smsl.co.in

"An Environmental Laboratory Accredited by NABL, ISO/IEC 17025:2005 TC-14482 & Recognized by MoEF&CC"

Enclosure: *Photographs of the reclaimed pond area.*

Photographs Showing the 100% Reclamation of the Temporary Lined Kaccha Pond Area



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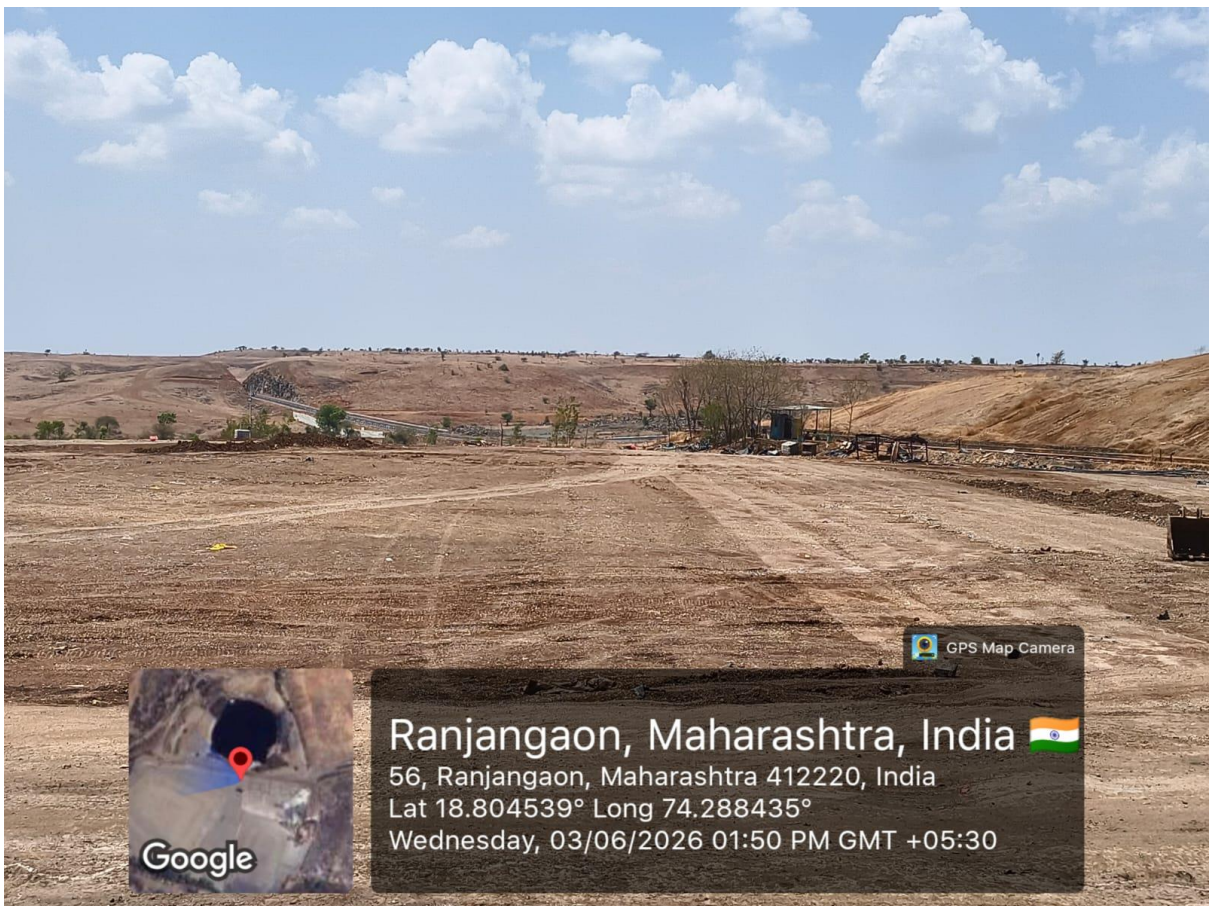
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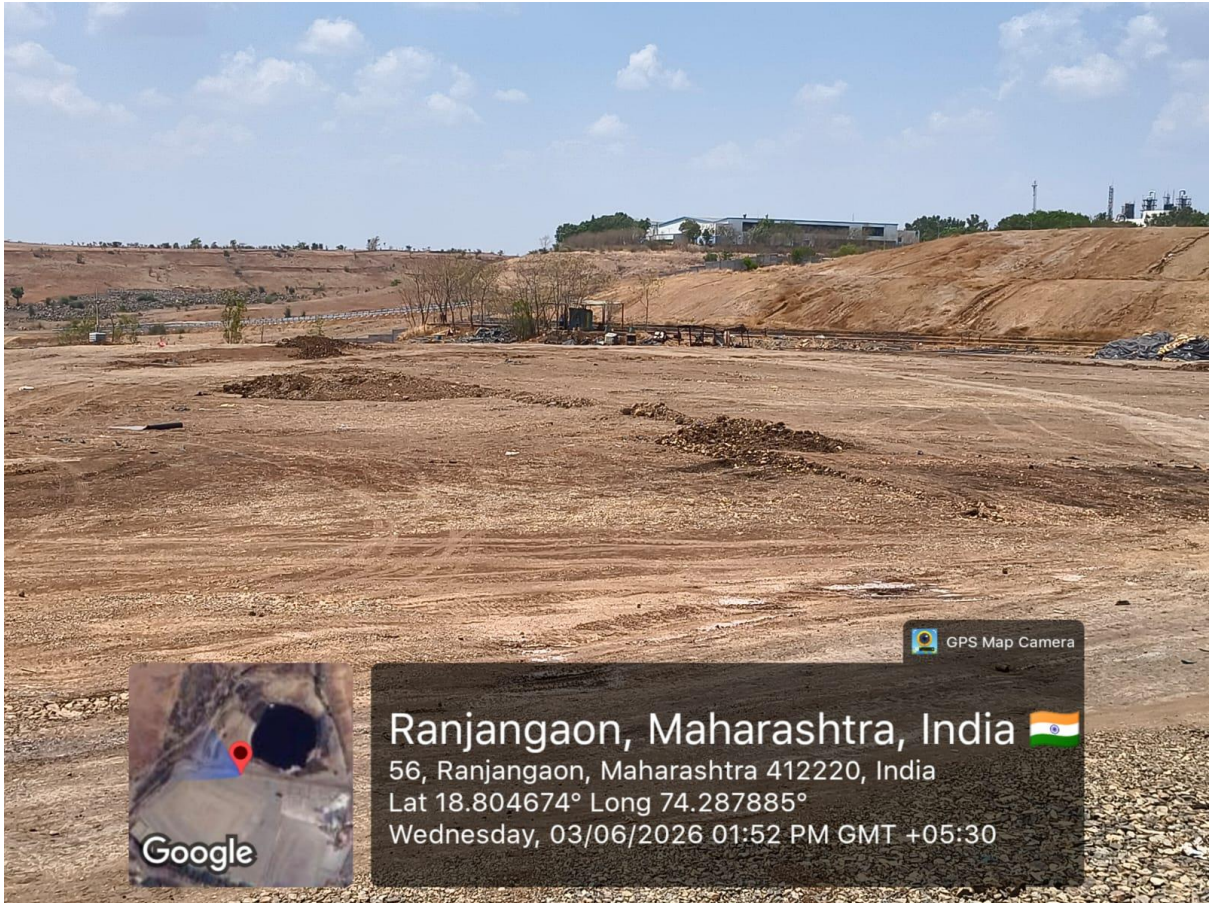
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ANNEXURE-R-2

Date: 10.06.2026

To,

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2. The Representative, Central Pollution Control Board (CPCB)
3. The Representative, Maharashtra Pollution Control Board (MPCB)
4. The Representative, National Environmental Engineering Research Institute (NEERI)
5. The Representative, Director of Health Services, State of Maharashtra
6. The Representative, Groundwater Surveys and Development Agency (GSDA)

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Subject: Request for Site Verification of Reclaimed Temporary Lined Katcha Pond Area prior to Submission of Joint Committee Report.

Respected Sir/s,

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We wish to inform the Committee that, vide our letter dated 09.05.2026 addressed to the Regional Officer, MPCB, we had informed that the ingress water accumulated in the temporary lined Katcha Pond at the CHWTSDF facility, Ranjangaon, has been completely disposed off and the pond area has been fully reclaimed. We had further requested MPCB to schedule a site visit for verification of the same. However, no site visit has been scheduled till date.

In view of the above developments, we request the Joint Committee to undertake a site visit for verification of the reclaimed pond area before finalization and submission of its report before the Hon'ble National Green Tribunal.

Such verification would enable the Committee to consider the present site conditions and incorporate the latest factual position in its report, thereby ensuring a comprehensive and accurate assessment.

Thanking you.

Yours Sincerely,

For **Maharashtra Enviro Power Limited**

ila timore
 Authorized Signatory



Enclosure:

1. MEPL letter no. MEPL/MPCB/2026/May-01 dated 09.05.2026
2. Recent Photographs of the Completed Works at Site (Reclaimed Pond Area)

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MAHARASHTRA ENVIRO POWER LTD

ISO 9001:2018 | EMS 14001 : 2004 | OHSAS 18001 : 2007 Certified Company

(Common Hazardous Waste Treatment, Storage and Disposal Facility)

The Corporate Identity Number (CIN) : U40105MH2005PLC150780



Date: 10.06.2026

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